

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH

ITEM No. 08
(IB)-1248(PB)/2018

IN THE MATTER OF:

Shinoj Koshy ... Applicant/Petitioner
Vs
M/s. Granite Gate Properties Pvt. Ltd. ... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016, CIRP.

Order delivered on 16.05.2023

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. ATUL CHATURVEDI
HON'BLE MEMBER (TECHNICAL)

(HEARING THROUGH PHYSICAL MODE AND VC)

PRESENT:

For the Applicant : Mr. Pankaj Agarwal, Ms. Rani Kishore, Mr. Shashwat
Srivastava, Advs. in IA-3025/2022.
For the NOIDA : Mr. Rachit Mittal, Mr. Parish Mishra, Ms. Adarsh
Srivastava, Advs.
For the RP : Mr. Sumant Batra, Mr. Sanyam Saxena, Mr. Nubair
Alvi, Advs.
For the SRA : Mr. G. P. Madaan, Mrs. Harimohana N. Advs.

ORDER

IA-3067/2022

Ld. Counsel Mr. Rachit Mittal appearing on behalf of the Noida Authority is directed to give the link so as to enable the SRA represented by Mr. G. P. Madaan to file his response to the application.

List the matter again **on 13.06.2023** along with the resolution plan application and other pending applications.

-sd-

(RAMALINGAM SUDHAKAR)
PRESIDENT

-sd-

(ATUL CHATURVEDI)
MEMBER (TECHNICAL)